

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 147/TL/2023**

Subject : Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission License to Raipur Pool Dhamtari Transmission Limited.

Petitioner : Raipur Pool Dhamtari Transmission Limited (RPDTL)

Respondent : Central Transmission Utility of India Ltd. (CTUIL) and 33 Ors.

**Petition No. 148/AT/2023**

Subject : Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Raipur Pool Dhamtari Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).

Petitioner : Raipur Pool Dhamtari Transmission Limited

Respondent : Central Transmission Utility of India Ltd and 33 Ors.

Date of Hearing : **30.6.2023**

Coram : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Parties Present : Shri D Sudershan, RPDTL  
Shri Mani Kumar, RPDTL  
Shri Shashank Shekher, CTUIL  
Shri Ranjeet Rajput, CTUIL  
Ms. Priyansi Jadiya, CTUIL

**Record of Proceedings**

The representative of the Petitioner submitted that the present Petitions have been filed for the grant of transmission licence for implementation of the “Western Region Expansion Scheme- XXVII (WRES-XXVII)” (‘the Project’) and for adoption of transmission charges in respect of the Project as discovered pursuant to the tariff based competitive bidding process. The representative of the Petitioner further submitted as under:

- (a) The scope of the Project, *inter alia*, includes (i) Raipur Pool-Dhamtari 400 kV D/c line, (ii) 2 Nos. of 400 kV line bays at Raipur Pool (POWERGRID) SS for termination of Raipur Pool-Dhamtari 400kV D/c line, and (iii) 2 Nos. of 400 kV line

bays at Dhamtari (CSPTCL) S/S for termination of Raipur Pool-Dhamtari 400 kV D/c line.

(b) Scheduled Commercial Operation Date (SCOD) of the Project is 18 months from the effective date, which works out to September, 2024.

(c) Name of the Petitioner company has been changed from 'Raipur Pool Dhamtari Transmission Limited' to 'POWERGRID Raipur Pool Dhamtari Transmission Limited' and the Petitioner has also filed an additional affidavit to the above effect along with the Certificate of incorporation pursuant to change of name dated 23.5.2023 issued by Registrar of Companies, Delhi.

(d) Owing to certain issue relating to the acknowledgment of Petition filing fees, there has been a little delay in filing of these Petitions as against the timeline prescribed in RfP and as extended by the BPC, which may be condoned.

(e) The Petitioner has already impleaded the Western Region beneficiaries as party to the Petition and has also served copy of Petitions on them. However, no response has been received from them.

2. The representative of the Respondent, CTUIL submitted that CTUIL has already filed its recommendations, under Section 15(4) of the Electricity Act, 2003, for the grant of transmission licence to the Petitioner for executing the Project.

3. After hearing the representative of the parties, the Commission permitted the Respondents to file their replies/comments on the Petitions, if any, within a week, with copy to the Petitioner, who may file its response, thereof, if any, within three days thereafter.

4. The Commission directed the Petitioner to submit/ clarify the following on an affidavit within a week:

(a) Date of transfer of SPV and the SCOD; and

(b) Copy of Form II posted on its website along with date of posting (required as per the Regulation 7 (7) of the CERC (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 read with the Order dated 22.01.2022 in Petition No. 1/SM/2022.

5. The Commission directed CTUIL to submit/ clarify on an affidavit within a week the status of downstream system associated with the schemes to be implemented by CSPTCL.

6. Subject to the above, the Commission reserved the matters for order.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**